

ITEM NO.21+46

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) No.10719/2019

(Arising out of impugned final judgment and order dated 24-05-2019 in CRLA No. 1001/1999 passed by the High Court of Judicature at Allahabad)

LAL SAHAB SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.141857/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.141855/2019-EXEMPTION FROM FILING O.T. and IA No.146115/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP (Cr1.) No.11203/2019

(IA No. 123692/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 123693/2019 - EXEMPTION FROM FILING O.T.)

Date : 09-12-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Anurag Dubey, Adv.
Mr. Parmod Kumar, Adv.
Mr. Ashish Upadhyay, Adv.
Mr. S. R. Setia, AOR

For Respondent(s) Mr. S.D. Singh, Adv.
Ms. Bharti Tyagi, AOR
Mrs. Meenu Singh, Adv.
Mr. Ram Kirpal Singh, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

**In view of the letter circulated by the learned counsel
for the petitioner seeking adjournment, list the matters after
three weeks.**

**(RAJNI MUKHI)
SENIOR PERSONAL ASSISTANT**

**(DIPTI KHURANA)
COURT MASTER (NSH)**